crore units in 2014-15 to 1.2 crore units in 2015-16, representing a growth of 38%. The domestic production of Light Emitting Diode (LED) products has gone up from ₹ 2,172 crore in 2014-15 to ₹ 3,590 crore in 2015-16, in value terms, representing a growth of 65%. Further, as a result of institution of the differential Excise Duty dispensation which was enhanced to 11.5% in favour of domestic mobile handset manufacturers *vis-a-vis* importers in the Budget 2015-16 and implementation of phased manufacturing roadmap, India has rapidly started attracting investments into this sector. The domestic production of Mobile handsets has gone up from 6 crore units in 2014-15 to 11 crore units in 2015-16, representing a growth of 83%. As per Indian Cellular Association (ICA), during the past one and a half years, direct employment for approximately 60,000 persons has been generated in the mobile handset manufacturing sector by approximately 55 new units which are producing mobile handsets and its components/accessories.

Section 43A of IT Act

3457. SHRI TIRUCHI SIVA: Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether Government has State-wise statistics on the cases registered and convictions under Section 43A of the IT Act;
 - (b) if so, the details thereof, if not, the reasons therefor,
- (c) whether Government proposes to take steps to address the issue that the IT rules on reasonable security practices does not specify the period within which corporate bodies are required to provide a policy for privacy and disclosure; and
 - (d) if so, the details thereof, if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI P. P. CHAUDHARY): (a) and (b) Violations under section 43A are civil in nature and hence there are no convictions. Currently, Information Technology Secretaries of all State and Union Territories are designated as 'Adjudicating Officer'. Since adjudication is done at State level, no repository of information related to these cases are currently maintained by Central Government.

(c) and (d) The Information Technology (Reasonable security practices and procedures and sensitive personal data or information) Rules, 2011 have been notified on 11th April, 2011. These rules come into effect immediately from the date of publication. The body corporate are required to provide a policy for privacy and disclosure from the date of notification *i.e.* 11th April 2011.